

M.A. 22/2024/EZ

Tribunal On its own motion Vs. Union of India

**LAY NOTE BEFORE THE HON'BLE MEMBER  
NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

M. A. No. 3/2023/EZ  
In  
Original Application No 15/2014/EZ

Date: 29.04.2024

The instant case was filed alleging the severe pollution of the river Churni resulting a huge fish-kill makes the river unworthy for bathing and irrigation due to release of untreated effluents from the industry named "Karo and company" into river Mathabhanga, adjoining river of river Churni. The OA had been disposed of by this Tribunal vide its order dated 04.11.2019 with a direction to the KMDA to expedite the process of establishment of Sewerage Treatment Plant (STP) at Ranaghat within six months from the date of the order.

Subsequently M.A. No.03/2020/EZ was filed by the Kolkata Metropolitan Development Authority (KMDA) seeking extension of time for one-year w.e.f. 04.11.2019 to complete the Sewerage Treatment Plan (STP) to be constructed at Ranaghat under the Ranaghat Municipality, District Nadia. This MA was disposed with direction to KMDA, Govt. of West Bengal to ensure completion of the STP construction by 22.10.2022 and file a compliance report before 31.10.2022. Due to non-compliance of above mentioned order by KMDA, another MA No. 03/2023/EZ has been filed. The said MA has been disposed off vide order dt. 01.03.2023 with following observations:

6. "So far as construction of STPs at Sreenathpur and Silver Jubilee are concerned, we direct the Kolkata Municipal Development Authority to complete the construction of STP by 31.10.2023 and file affidavit of compliance by 01.03.2024. *metropolitan*
7. So far as construction of STP of 5.20 MLD at Sarkar Para Ward No.1 is concerned, we direct the Kolkata Municipal Development Authority to complete the process of construction of STP by 31.10.2023 and file affidavit of compliance by 01.03.2024.
8. With the aforesaid directions, the M.A. No.03/2023/EZ is accordingly disposed of" *metropolitan*

In this regard, it is submitted that the Kolkata Municipal Development Authority have not filed affidavit of compliance to above mentioned directions as on date. Therefore, if directed, M.A. may be registered in the instant case for the purpose of compliance of order of the Hon'ble Tribunal as the O.A. has already been disposed off.

Placed for appropriate order/direction.

*S/d*  
Section Officer

*S/d*  
Assistant Judicial

*S/d*  
I.d. Deputy Registrar

*S/d*  
I.d. Registrar

*S/d*  
Hon'ble Expert Member

*S/d*  
Hon'ble Judicial Member